

security and not to prohibit legitimate access to official documents and, therefore, no legislation to guarantee access to official documents, other than those dealing with national security is considered necessary.

LC-Cum-MRTP Committee on Big Industrial Houses for Manufacture of Bi-Metal Bearings

5138. DR. MURLI MANOHAR JOSHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the LC-Cum-MRTP Committee has cleared application from some large industrial house for the manufacture of bi-metal bearings, which is a non-core item, in preference to the joint sector and other medium scale entrepreneurs; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) and (b). LC-Cum-MRTP Committee has considered a review of Bimetal Bearing Industry recently and has recommended one of the cases. Whether the relevant applicant belongs to large house or not has not been decided by Government. Decision of the Government on the application is yet to be taken. Bimetal bearings are part of internal combustion engine falling in the Appendix-I of list of Industries of licensing policy of February, 1973.

STATEMENT CORRECTING ANSWER TO USQ. NO. 6613 DATED 12-4-1978 RE. SELLING OF IMPORTED MACHINES BY M/S. HINDUSTAN AERONAUTICS LTD.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): In the answer given to part (b) of the Unstarred Question No. 6613 in the Lok Sabha on 12th April, 1978 regarding selling of imported machines by M/s. Hindustan Aeronautics Limited (HAL) it was mentioned that the machines were

hired out to M/s. Suchitra Electronics (P) Limited at Rs. 72,000/- per annum. The correct amount of hire charges being collected by HAL, however, is Rs. 85,800/- per annum.

2. The inaccuracy in the answer to the said Unstarred Question was detected during the course of further correspondence with the Head Office of HAL and its Hyderabad Division. Originally the rental value of the same was fixed at Rs. 6,000/- per month viz., Rs. 72,000/- per annum by Hyderabad Division and was duly reported to Head Office. Later, on during internal audit of the transaction by the Division it was observed that rental value should be slightly higher at Rs. 7,150/- per month (i.e., Rs. 85,800 per annum) instead of Rs. 6,000/- per month. On negotiation this enhanced rental value was accepted by M/s. Suchitra Electronics. The enhancement in the rental value being only marginal, it was not reported to Head Office by Hyderabad Division considering that this was not strictly necessary. In these circumstances, HAL, Head Office inadvertently furnished the rental value originally fixed at Rs. 6,000/- per month. Necessary steps have however now been taken by HAL to avoid recurrence of such inaccuracies in future. As there was no time for laying a correction statement during the last session of the Parliament, the required correction statement is being laid on the Table of the House now.

STATEMENT CORRECTING ANSWER TO USQ. NO. 3429 DATED 9-8-1978 Re. ARREST OF DR. RATNAKAR MAHAJAN AND OTHERS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): In reply to parts (a), (b), (c) and (d) of Unstarred Question No. 3429 answered on 9-8-1978, it has been stated in the reply that "Subsequently, on an appeal filed by Dr. Ratnakar Mahajan and two others, the High Court ordered retrial of the case." The fact that retrial was ordered from the stage of the illegality arising